ITEM NO.118 COURT NO.6 SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3241/2011

LAV KUMAR VARSHENEY & ANR. Appellant(s)

VERSUS

PRADESHIYA INDUSTRIAL AND INVESTMENT CORPORATION OF UTTAR PRADESH LTD. (PICUP) THROUGH ITS MANAGING & ORS. Respondent(s)

WITH

SLP(C) No. 2301/2015 (XI)
IA No. 21800/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

Date : 27-10-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Appellant(s) : Mr. K M. Natraj, A.S.G.
Mr. V. Chitambaresh, Sr. Adv.
Mr. Ankur Prakash- 1992, AOR
Mr. Abhishek Kumar, Adv.
Ms. Ankita Pandey, Adv.

Mr. Nikhil Nayyar, Sr. Adv.
Mr. Karan Batura- 2961, AOR

For Respondent(s) :Mr. Nikhil Nayyar, Sr. Adv.
Mr. Alok Dhir, Adv.
Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.
Ms. Sugandha Batra, Adv.
Ms. Tanvi Sapra, Adv.

Mr. Rupesh Kumar, Sr. Adv.
Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Rajeev Sharma, Adv.
Mr. Devang Vats, Adv.
Ms. Sathwika Daggumalla, Adv.

Mr. Sanjoy Ghose, Sr. Adv.

Signature Not Verified
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Date: 2026.10.30 17:03:22 IST
Reason:

Mr. Ardhendumauli K Prasad, Sr. Adv.
Mr. Devesh Pratap Singh- 2974, AOR
Ms. Shivani Gupta, Adv.
Mr. Vishvender Singh, Adv.
Mr. Ritik Dabas, Adv.
Ms. Shrishti Tanwar, Adv.
Mr. Mohit Garg, Adv.
Mr. Rohan Mandal, Adv.
Mr. Madhavendra Singh, Adv.

Upon hearing the counsel, the Court made the following

O R D E R

1. Mr. Nikhil Nayyar, learned senior counsel for the appellants in Civil Appeal No. 3241 of 2011 and for the respondent no.1 in S.L.P. (C) No. 2301 of 2015, is in the midst of his arguments.

2. Our attention has been drawn by Mr. Nayyar to the letter dated 13th November, 2000 issued by the Regional Manager, Uttar Pradesh Financial Corporation[1], acknowledging that the Corporation did receive the principal amount of Rs.2,50,00,000/- from M/s. S.R. Mittal Paper Mills Limited[2]. He also draws our attention to the reply received by the appellant-Lav Kumar Varsheney from the Corporation *vide* letter dated 20th June, 2025 under the Right to Information Act, 2005, wherefrom it appears that till 4th July, 2002, the Corporation received an amount of Rs.1,27,94,960/- from the auction purchaser.

3. We have perused the statement enclosed with the letter dated 20th June, 2025. Notwithstanding that an amount of Rs.1,27,94,960/- is shown to have been received from the auction purchaser in the printed statement, a handwritten figure of Rs.2,50,11,571.25 appears on the second page thereof. According to Mr. Nayyar, the Corporation

1 Corporation
2 auction purchaser

ought to explain as to whether the auction purchaser discharged its obligation by paying the entire amount or whether it owes the Corporation any amount.

4. We require Mr. Chitambaresh, learned senior counsel appearing for the Corporation, as well as Mr. Sanjoy Ghose, learned senior counsel appearing for the auction purchaser, to clarify the position. Separate applications/affidavits be filed by the Corporation and the auction purchaser enclosing therewith documentary evidence to show that the auction purchaser has, in fact, paid the entire amount of Rs.2,50,00,000/- to the Corporation. The Corporation shall also explain how the statement of account forming part of the letter dated 20th June, 2025 could suggest that Rs.1,27,94,960/- is the amount received from the auction purchaser, if indeed it has paid the entire amount. Let such applications/affidavits be filed within a period of three weeks from today.

5. Re-list the appeal and the special leave petition on 08th December, 2026, immediately after fresh matters.

(SHUBHAM SONI)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)